

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/141/2021
(with MA No.210/161/2021)**

Dated this Thursday, the 25th day of February, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with the consent of
applicant's counsel.**

Vinod Kumar Mishra, Age about 56 years,
Working as SSE UP YARD, Central Railway, Kalyan.
Presently residing at 2, Mahavir Yadav Chawl,
Near Jansheva Committee, Andheri (E), Mumbai 400 069.
Mob. 9768145021, Email: shindeulhas@gmai.com. - Applicant
(By Advocate Shri Ulhas Shinde)

Versus

1. Union of India Through the General Manager,
Headquarters, Central Railway, CSTM, Mumbai 400 001.
2. Divisional Railway Manager, Mumbai Division,
Central Railway, CSTM, Mumbai 400 001.
3. Shri Indrapal Singh (reviter-II), TRS/KYN,
Senior Divisional Electrical Engineer,
Central Railway, Kalyan 421 306. - Respondents

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri Ulhas Shinde for the applicant.

2. Heard Shri Shinde on admission of the OA.
3. In this case the applicant seeks setting aside of an order of DRM, Mumbai dated 31.12.2019 disposing of the applicant's representation in compliance with direction of this Tribunal in OA No.584/2018 and rejecting his request for payment of salary from October, 2006 as he actually joined on promotional post on 06.12.2013. He also seeks setting aside of order of the respondents dated 21.07.2008, which was a promotional order not including the applicant. The applicant further seeks directions to the respondents to pay arrears of pay and

consequential benefits from the date from which his junior Shri Indrapal Singh has been paid the arrears. However, neither the applicant has made specific mention in the OA as to from which date and by which order arrears were paid to Shri Indrapal Singh nor he has attached a copy of such order for Shri Indrapal Singh.

4. In view of this, the applicant's counsel seeks permission to withdraw the OA to file a better drafted OA.

5. In view of this submission, this OA is dismissed as withdrawn. The applicant may file a fresh better drafted OA on his grievances.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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20/03/21